

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.420**

**IA/4585/ND/2022, IA/4663/ND/2022 IN IB/293(PB)/2021**

**IN THE MATTER OF:**

Focus Realcon Pvt Ltd	...	Applicant
Versus		
Royal Crown Projects Pvt Ltd.	...	Respondent

**Order under Section 7 of IBC, 2016.**

**Order delivered on 18.05.2023**

**Coram:**

**Mr. P.S.N. PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Liquidator : Mr. Ujjwal Mendiratta, Adv.

**ORDER**

Heard the submissions made by the Ld. Counsel for the Liquidator. The Ld. Counsel for the Liquidator is directed to take steps with regard to Liquidator's decisions for not pursuing the applications filed by the IRP/RP in the matter.

Let the matter be fixed for hearing on **14.06.2023**.

**Sd/-  
DR. BINOD KUMAR SINHA,  
MEMBER (TECHNICAL)**

**Sd/-  
P.S.N. PRASAD,  
MEMBER (JUDICIAL)**